

ITEM NO.9

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 12440/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in SAD No. 122/2024 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

PETITIONER(S)

VERSUS

LALIT MOHAN KHOLIYA & ORS.

RESPONDENT(S)

(IA No. 126126/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 126127/2024 - EXEMPTION FROM FILING O.T.

IA No. 126124/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. Garima Prashad, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Ms. Harshita Nigam, Adv.
Ms. Sneha Suman, Adv.

For Respondent(s) Mr. Vishwajit Singh, Sr. Adv.
Mr. Himanshu Shekhar Tripathi, AOR
Mr. Rishi Raj, Adv.
Mr. Vinay Kumar Singh, Adv.
Mr. Rishabh Chauhan, Adv.
Mr. Varun Singh, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Applications seeking exemption from filing certified copy of the impugned judgment, exemption from filing official translation and

permission to file additional documents/facts/annexures are allowed.

2. Issue notice.
3. Mr. Himanshu Shekhar Tripathi, learned Advocate on-Record who appears on caveat accepts notice on behalf of the respondents.
4. There shall be stay of operation of the impugned judgment, till further orders.
5. Counter affidavit be filed within four weeks. Rejoinder affidavit, if any, be filed within two weeks, thereafter.
6. List after pleadings are complete.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS